

Listed on : 20.02.2017
R. Court No. : 2
Item No. : 21

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO.7989 OF 2015

WITH

CRIMINAL MISCELLANEOUS PETITION NO. 16177 OF 2015

(Application for exemption from filing official translation)

ARVIND KEJRIWAL ... Petitioner(s)
VERSUS
STATE OF UTTAR PRADESH & ORS. ... Respondent(s)

OFFICE REPORT

The matter above mentioned alongwith connected matter i.e.
(SLP Crl. No.8382/2016) was listed before the Court of Ld.
Registrar on 12.01.2017 when the following Order was passed -

"SLP (Crl.) No.7989/2015

Ld. Counsel for the respondent Nos.1 and 2 have failed to file the Counter Affidavit within the period stipulated under the rules.

Fresh steps for the service of notice by usual mode to the respondent No.3 shall be taken by the learned counsel for the petitioner within a period of four weeks.

List again on 20.2.2017.

SLP (Crl.) No.8382/2016

As per tracking report both the respondents have been served but no one has entered appearance on their behalf. Viewed thus, the matter shall be processed for listing before the Hon'ble Court under the rules."

It is submitted that Mr. Chirag M. Shroff, Counsel for the Petitioner has not filed spare copy of Special Leave Petition till date, hence, Notice could not be issued to Respondent No.3.

Service of Show Cause Notice to Respondent No.1 & 2 is complete and incomplete in respect of Respondent No.3.

The matter above mentioned is listed before the Court of Ld. Registrar with this office report.

DATED this the 17th day of February, 2017.

ASSISTANT REGISTRAR

Copy to -

1. Mr. Chirag M. Shroof, Advocate.
2. Mr. Samir Ali Khan, Advocate.

ASSISTANT REGISTRAR